

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1426-1428/2014

YOGENDRA PRASAD

Appellant(s)

VERSUS

SEEMA AZAD & ORS.

Respondent(s)

IA No. 83969/2022 - APPLICATION FOR SUBSTITUTION)

Date : 17-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
[IN CHAMBER]

For Appellant(s)

Mr. Dinesh Kumar Garg, Adv.
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, AOR
Mr. Ishaan Tiwari, Adv.

For Respondent(s)

Mr. Shailendra Kumar Mishra, Adv.
Mr. Vivek Singh, AOR

Mr. K.K. Tyagi, Adv.
Mr. Iftikar Ahmad, Adv.
Mr. Manish Das, Adv.
Mr. Sarvam Ritam Khare, AOR

Mr. Rohit K. Singh, AOR
Ms. Ruchi Gupta, Adv.
Mr. Kislay Jha, Adv.
Mr. Samarth Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The sole appellant (original complainant), Mr. Yogendra Prasad has expired and the present application has been filed by his daughter Ms. Anita seeking substitution of her name in place of the original appellant in Criminal Appeal No. 1426 of 2014.

Having regard to the facts and circumstances of the case, the present application is allowed. The applicant is permitted to be substituted in place of the original deceased appellant.

(DEEPAK JOSHI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)